

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 754  
TO BE ANSWERED ON 07-02-2018**

**Minority Status**

754. SHRI ALOK SANJAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has reviewed the minority status governing norms in every State;
- (b) if so, the details thereof and the present status in this regard; and
- (c) the demands of every State in this regard?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) to (c) : Revision of norms governing minority status in the states is within the domain of states concerned and it is for the State Government concerned to take action on it. So far as the Central Government is concerned, six communities have been notified as minority communities viz. Muslims, Christians, Sikhs, Buddhists, Zoroastrians (Parsis) and Jains under Section 2(c) of National Commission for Minorities (NCM) Act, 1992.

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